<u>Draft Bill</u>

A BILL TO PROVIDE SOCIAL SECURITY MEASURES, EMPLOYMENT AND SERVICE CONDITIONS, SAFETY, HEALTH AND WELFARE MEASURES FOR GIG AND PLATFORM WORKERS AND FOR OTHER MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

Short title,
 extent and
 commencement.
 1. (1) This Act may be called the Telangana Gig and
 Platform Workers (Registration, Social Security and
 Welfare) Act, 2025.

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force on such date as theState Government may, by notification in theTelangana Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provisions to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

(4) It applies to:-

(a) Aggregators, platforms or primary employers operating in the State of Telangana or those operating in any other States across India or overseas rendering one or more services in Telangana State as specified in Schedule-I.

(b) Every Gig and Platform worker registered with the Board under section 17.

Definitions. 2. In this Act, unless the context otherwise requires,-

(a) "**aggregator**" means a digital intermediary or a market place for a buyer or user of a service to connect with the seller or the service provider, and includes any entity that coordinates with one or more aggregators for providing the services;

(b) **"Appellate Authority**" means the authority as notified by the State Government;

(c) **"Automated monitoring and decisionmaking systems**" means systems which make decisions by automated means with or without human intervention maintained by the aggregator;

(d) "**Board**" means the Telangana Gig and Platform Workers Welfare Board constituted under section 3;

(e) "Company" means a company as definedin the clause (20) of section 2 of the Companies Act 2013;

(f) **"Fund**" means the Telangana Gig and Platform Workers Social Security and Welfare Fund established under sub-section (1) of section 18 of the Act;

(g) "**Gig worker**" means a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship and who works on contract that results in a given rate of payment, based on terms and conditions laid down in such contract and includes all piece-rate work;

(h) "**Grievance Redressal Officer**" means the authority notified by the State Government under sub-section (1) of section 22;

 (i) "Notification" means a notification published in the Telangana Gazette and the word 'notify' to be constituted accordingly.

(j) "**Payout**" means any final payments made by the aggregator/platform to the gig and platform worker for any work performed or service rendered through a platform.

(k) "**Platform**" means any arrangement providing a service through electronic means, at the request of a recipient of the service, involving the organization of work performed by individuals at a certain location in return for payment, and involving

the use of automated monitoring and decisionmaking systems or human decision making that relies on data.

(I) "**Platform Worker**" means a person engaged in or undertaking platform work;

(m) "**Prescribed**" means prescribed by rules made under this Act;

 (n) "Primary employer" means those individuals or organizations who directly engage gig and platform workers for a particular task against payment;

(o) "regulations" means the regulations madeby the Board under this Act;

(p) "rules" means the rules made under thisAct;

(q) "**Schedule**" means a Schedule appended to this Act;

(r) "**State Government**" means the Government of Telangana;

(s) "**Termination**" means materially restricting a Gig worker's or platform worker's access to the platform, including blocking such worker's access to the platform, suspending a Gig or platform worker, or

making the Gig worker or platform worker ineligible to provide services on the platform.

(t) **"Unique ID**" means the Unique Identification number issued to Gig worker and Platform workers by the Board registered under subsection (4) of section 10.

(u) "**Welfare Fund Fee**" means the fee levied under sub-section (1) of section 19 of this Act;

(v) Words and expressions used and not defined herein shall have the meanings assigned to them in the General Clauses Act, 1891.

Establishment of Gig and Platform
Workers Welfare Board.
Caliform Workers Welfare Board.
Caliform Workers Welfare Board to exercise the powers conferred on, and perform the duties and functions assigned to it, under this Act.

(2) The Board shall, as and when necessary, notify general or sector specific social security and other benefits which shall be implemented by the Board as notified by the State Government.

(3) The headquarters of the Board shall be at Hyderabad.

(4) The Board shall be a body corporate with the name aforesaid, having perpetual succession and

common seal, with power to acquire, hold and dispose of property, and to contract, and may by that name, sue or be sued.

Composition of the Board.

4. (1) The Board shall consist of-

(i)	The Minister in-charge of the Department of Labour, Government of Telangana	Ex-officio Chairperson
(ii)	Representative from the Ministry of Labour and Employment, Government of India.	Ex-officio Member
(iii)	The Special Chief Secretary or Principal Secretary or Secretary to Government, Department of Labour, Government of Telangana.	Ex-officio Member
(iv)	The Special Chief Secretary or Principal Secretary or Secretary to Government, Department of Information and Technology, Government of Telangana.	Ex-officio Member
(v)	The Principal Secretary to Government, Finance Department.	Ex-officio Member
(vi)	The Principal Secretary, Department of Commercial Taxes, Government of Telangana.	Ex-officio Member
(vii)	ThePrincipalSecretary,DepartmentofTransport,Government of Telangana.	Ex-officio Member
(viii)	The Commissioner of Labour, Government of Telangana.	Ex–Officio Member
(ix)	The Chief Executive Officer appointed by the State Government shall be Executive in-charge of day to day functioning of the Board and carry out duties on behalf of the	Ex-officio Member Secretary
(x)	Board Four representatives of Gig and Platform workers to be nominated by the State Government	Member
(xi)	Four representatives of the aggregators / platforms to be nominated by the State Government	Member
(xii)	Two representatives from the Civil Societies who have experience working in the field or a subject matter expert in the field of gig and	Member

	platform economy to be nominated by the State Government.	
(xiii)	a technical expert in the field of data collection, IT systems or any other relevant field to provide inputs as and when necessary.	Special Invitee

(2) At least one-woman representative should be nominated in each category under clause (x) and (xi) of sub-section (1).

(3) The term of the nominated members of the Board shall be for a period of three years from the date of appointment:

Provided that the State Government may extend the tenure for another one year if it deems appropriate.

Disqualification and removal of a member of the Board. 5. (1) No person shall be appointed as a member of the Board, or be continued as such, who, —

7

(a) is or at any time has been adjudged an insolvent; or

(b) is found to be a lunatic or becomes of unsound mind; or

(c) is or has been convicted of any offence involving moral turpitude; or

(2) The Government, may remove any member of the Board, who,—

(a) is or has become subject to any of the disqualifications mentioned in sub-section (1); or

(b) is absent without leave of the Board for more than three consecutive meetings of the Board;

(c) in the opinion of the Government, he has abused the position of his office so as to render that his continuation in the office is detrimental to the public interest or is otherwise unfit or unsuitable to continue as such member in the opinion of the Government:

Provided that no such person shall be removed under clauses (b) and (c), unless he has been given an opportunity to show cause as to why he shall not be removed:

(3) Any nominated member of the Board may at any time, resign from his office in writing under his hand addressed to the Government, and on acceptance of such resignation, his office shall become vacant.

(4) In the event of any vacancy occurring on account of death, removal, disqualification or resignation under sub-sections (1), (2) and (3), such vacancy shall be filled by the State Government by fresh nomination for the remaining term.

Meetings of the 6. (1) The Board shall meet at such intervals and observe such procedure in regard to the transaction of business at its meetings, as may be prescribed:

Provided that, the Chairperson may convene a special meeting at any time to address any specific issue upon a written request from at least 1/4th members of the Board, apart from the regular meetings.

(2) The Chairperson shall preside over the meetings of the Board. In the absence of the Chairperson; the Special Chief Secretary / Principal Secretary, Department of Labour, Employment, Training and Factories, shall preside over the meeting. If for any reason whatsoever both are unable to attend a meeting of the Board, the senior most ex-officio member in the Board, shall preside over the meeting.

(3) All questions which come up before any meeting of the Board shall be decided by a majority of votes of the members present, and in the event of equality of votes, the Chairperson, or in his absence, the person presiding, shall have a second or a casting vote.

(4) The quorum for the meeting of the Board shall be $1/3^{rd}$ of the total members.

(5) The nominated members of the Board shall be entitled for such allowances, at such rates as may be prescribed, for attending the meetings of the Board.

Powers and
functions of the
Board.7. The powers and functions of the Board shall be as
follows, namely:-

(i) Ensure registration of Gig and Platform workers in accordance with the provisions of this Act;

(ii) Ensure registration of aggregators or platforms in accordance with the provisions of this Act;

(iii) Set up a monitoring mechanism to certify that welfare fund fee is being duly collected.

(iv) Ensure implementation of general and specific social security schemes based on contributions made, as may be notified by the State Government and disburse the social security benefits to the Gig and Platform workers.

 (v) Monitor the schemes for social security of registered Gig and Platform workers and provide recommendations to the State Government for administering such schemes;

(vi) Ensure that gig workers and platform workers have access to the benefits as per the schemes formulated by the State Government and to

provide proactive facilitation to them in their engagement with concerned aggregator/platform.

(vii) Constitute a committee for providing the recommendations to the State Government for formulation, review and implementation of the schemes;

(viii) Formulate social security schemes for specific groups of gig workers and platform workers such as women, persons with disabilities etc. and recommend to the state government;

(ix) Seek compiled data of the gig and platform workers who work with respective aggregators and platforms.

(x) Any other powers or functions as may be conferred or assigned by the Government, as may be notified from time to time.

Rights of Gig 8. A Gig and Platform worker shall have the right and Platform Workers. to,-

> (a) be registered with the State Government on being onboarded on any platform, irrespective of the duration of the work, and be provided a Unique ID applicable across all platforms;

> (b) have access to general and specific social security schemes based on contributions made by them subject to minimum number of transactions/gig

work undertaken by the gig and platform worker with any aggregator or platforms in a quarter as may be notified by the Board;

(c) access a grievance redressal mechanism as specified in section 21:

Provided that nothing in this Act shall affect any right, benefit or protection conferred to Gig and platform workers under any other law for the time being in force.

Officers employees the Board. 9. (1) An officer of the Labour Department, not below the rank of Joint Commissioner of Labour, shall be appointed as the Chief Executive Officer to perform executive functions as per the provisions of this Act and the rules made thereunder.

(2) The Government shall provide the Board with such Officers and other employees, as may be required to assist the Board in the discharge of its functions.

(3) The officers and other employees of the Biard shall discharge their functions under the general superintendence of the Chief Executive Officer.

(4) The salaries and allowances payable to and other terms and conditions of service of the officers and other employees of the Board shall be, as may be prescribed.

Registration of gig and platform workers.

10. (1) The State Government shall prescribe the procedure and manner for self-registration of gig and platform workers.

(2) The aggregators/platforms shall provide to the Board its database of all gig and platform workers on boarded or registered with them within sixty days from the date of commencement of this Act in such manner, as may be prescribed.

(3) The data pertaining to all Gig and platform workers on boarded or registered with any platform after the commencement of this Act shall be electronically shared with the Board for their registration, and within thirty days of being on boarded with the aggregator or platform. The aggregators/platforms shall update and share with the Board about any changes in numbers of gig workers every quarter.

(4) The Board shall maintain a database of gig and platform workers in the State along with the details of their contractual engagement with one or more aggregators / platforms, and notwithstanding the duration or time of engagement with any platform and every Gig and Platform worker shall be given a Unique Identification Number (UID):

Provided that, the data so collected by the Board either from the aggregators/platforms or gig workers shall be used to achieve the aims and objectives of this Act.

aggregators.

Registration of 11. (1) Every aggregator / platform shall register with the Board within forty-five days from date of commencement of this Act in such manner as may be prescribed.

> (2) The Board shall maintain a register of aggregators/platforms operating in the State along with the name and designation of an officer notified by the State Government responsible for carrying out obligations under this Act.

> (3) The Board shall publish the register of aggregators/platforms on its web portal.

Transparency in respect of automated monitoring and decisionmaking systems.

12. (1) The aggregator / platform must inform the platform and gig worker, in simple language and in Telugu, English or any other language listed in the Eighth Schedule of the Constitution known to the gig worker, regarding the procedure to seek information in respect of the automated monitoring and decision making systems employed by the aggregator / platform, which have an impact on their working conditions, including but not limited to fares, earnings, customer feedback and allied information, as may be prescribed.

(2) The aggregator / platform shall take measures to prevent discrimination on the basis of religion, race, caste, gender, or place of birth or on the grounds of disability by the automated monitoring and decision-making systems deployed by them.

Termination of
work.13. An aggregator or platform may terminate a gig
or a platform worker by following the principles of
natural justice after due enquiry only by giving valid
reason/s in writing and with prior notice of seven (07)
days. However, in case a threat (physical or mental)
is foreseen to the end consumer, the gig worker may
be terminated immediately.

Income
security.14. In the cases of deductions from payments, the
aggregator / platform must inform the Gig worker /
Platform worker about the reasons for such
deductions within the invoice raised for the work
performed by the Gig worker or the Platform worker.
Every aggregator / platform shall mandatorily make
pay-out as per the contract with no delay in disbursal
of pay.

Reasonable working conditions. 15. (1) The aggregator must provide and maintain, as far as is reasonably practicable, a working environment that is safe and without risk to the health of the platform-based Gig worker.

(2) The aggregator shall comply with the applicable, sector-specific, occupational safety and health standards as may be prescribed.

Nomination of Point of Contact for enquiries. 16. (1) Each aggregator shall designate a person as a Point of Contact within their platform, who shall address the queries and clarifications for their gig and platform workers.

(2) The worker shall have the option of communicating with the point of contact in Telugu, English, or any other language listed in the Eighth Schedule of the Constitution known to the Gig and platform worker.

(3) The contact information of the point of contact shall be provided on the respective Gig and platform workers' accounts on the platform application.

Accounts and audit. 17. (1) The Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed.

> (2) The accounts of the Fund shall be audited annually by the office of the Accountant General of the State.

> (3) The accounts of the Fund certified by the auditor, together with the audited report thereon shall be submitted annually by the Board to the State Government before such date as may be prescribed.

(4) The Board shall comply with such directions as the State Government may, after perusal of the report of the auditor, think fit to issue.

(5) The cost of the audit, as determined by the State Government, shall be paid out of the administrative cost of the Fund.

(6) All monies forming part of the Fund shall be kept in current or deposit account with any Nationalized Bank or as prescribed by the Government.

Social Security and Welfare Fund for Gig and Platform Workers. 18. (1) The State Government shall establish a fund to be called the Telangana Gig and Platform Workers' Social Security and Welfare Fund for the benefit of registered Platform and Gig workers and the following money shall form part of, and be paid into, namely:

- (i) all sums received from welfare fund fee levied under this Act;
- (ii) all contributions made by individual platform and Gig workers towards any specific social security scheme prescribed.
- (iii) all sums received as grant-in-aid from the State Government and Central Government;
- (iv) Funds received from the Corporate Social Responsibility fund within meaning of the Companies Act, 2013.

Central Act 18 of 2013.

- (v) All sums received by way of grants, gifts, donations, benefactions, bequests or transfers; and
- (vi) all sums received from any other sources as may be prescribed.

(2) The Board may spend an amount not exceeding 5% of the annual receipts towards the

Social Security and Welfare Fund under sub-section (1) with the prior approval of the Board, as may be specified by the Government from time to time, to meet the administrative expenses of the Board.

Gig and Platform workers welfare Fund fee. 19. (1) The Government shall charge a Welfare Fund Fee known as the Telangana Gig and Platform Workers Welfare Fund Fee, from Aggregators / Platforms, which shall not be less than one percent but shall not exceed two percent of the payout to the Gig and Platform worker in each transaction or as may be notified by the State Government.

(2) The State Government may specify through notification separate welfare fund fee to be charged from different type of aggregators for the services mentioned in schedule I, subject to limits prescribed in sub-section (1).

(3) Such fee shall be collected by the notified authority in such manner and within such time, as may be prescribed.

(4) The aggregator / platform shall deposit the welfare fund fee levied under this Act, at the end of each quarter in such manner, as may be prescribed:

(5) If any aggregator / platform fails to pay any amount as specified under sub-section (1), shall be liable to pay simple interest on the fee due from the date on which such payment is due till such actual payment at such a rate, as may be notified by the State Government, from time to time.

Welfare Fund Fee Verification System (WFFVS).

20. (1) All payments generated through every transaction by platforms shall be mapped on to a Welfare Fund Fee Verification System (WFFVS) administered by the State Government and monitored by the Board.

(2) Every payment made to Gig and Platform workers and the welfare fund fee deducted by platforms shall be sent to Welfare Fund Fee Verification System (WFFVS) for each transaction related to platform-based Gig worker in such manner as may be prescribed.

(3) The details of welfare fund fee collected and spent at the Gig and Platform workers level shall be disclosed and made available on the Welfare Fund Fee Verification System (WFFVS).

(4) Welfare Fund Fee Verification System (WFFVS) shall be in compliance with the applicable Central and State legislations on data protection for the time being in force.

Redressal of
grievances.21. (1) The Government shall appoint a Grievance
Redressal Officer, by notification, for redressal of the
grievances of the Gig and Platform Workers.

(2) A Gig and Platform worker registered under this Act may file an application in the prescribed format either in person or through web portal or any other mode before the Grievance

Redressal Officer appointed under sub-section (1), in relation to any grievance arising out of entitlements, Social Security payments and other benefits provided by the Board under this Act:

Provided that, the link to such web portal shall be provided on the platform application of every aggregator/platform registered under this Act:

(3) The procedure for disposal of the application filed under sub-section (2) shall be in such manner as may be prescribed.

(4) The Grievance Redressal Officer so appointed under sub-section (1), shall conduct enquiry on such application and shall pass a reasonable order in due compliance with the principles of natural justice within thirty days from the date of application.

Appellate22. (1) The Government shall appoint an Officer in
the cadre of Deputy Commissioner or equivalent rank
or cadre as an Appellate Authority, by notification.

(2) Any person aggrieved by the orders of the Grievance Redressal Officer under sub-section (4) of section 21, may prefer an appeal to such Appellate Authority appointed under sub-section (1), within ninety days from the date of order.

(3) The Appellate Authority shall dispose of the appeal in accordance with such procedure as may be prescribed.

Resolution of
disputes
against
aggregator and
platforms.23. (1
hundr
on the
Resolution

23. (1) Every aggregator/platform, with at least one hundred (100) gig and platform workers registered on their platform, shall constitute an Internal Dispute Resolution Committee for the resolution of disputes specified in Schedule II.

(2) The composition and procedures of the Internal Dispute Resolution Committee shall be such as may be prescribed.

(3) The Internal Dispute Resolution Committee shall complete its proceedings within thirty days on receipt of a written complaint by or on behalf of the aggrieved party.

Disclosure obligations. 24. (1) The aggregator/platform shall ensure that information on the grievance redressal mechanism in section 21 is widely published and easily accessible on their platform.

> (2) The aggregator/platform shall ensure that information on the dispute resolution mechanism in section 23 is easily accessible on their respective platform.

> (3) The manner of publication of disclosure obligations by the aggregator / platform shall be such as may be prescribed.

General Penalties and Punishments for offences. 25. If any person, being an aggregator / platform / primary employer / company etc,—

(1) fails to pay welfare fund fee which he is liable to pay under this Act, Rules, Regulations or Schemes made thereunder, shall be punishable with imprisonment for a term which may extend to one year or with fine, which may extend to 2 lakhs or with both;

(2) fails or refuses to submit any return, report, statement or any other information required under this Act or any rules, regulations or schemes made or framed thereunder, shall be punishable with fine which may extend to rupees fifty thousand;

Cognizance of
Offenses.26. (1) No court inferior to that of a Judicial
Magistrate of the First class shall try any offence
punishable under this Act.

(2) The offences under this Act are cognizable, bailable and compoundable.

(3) In trying the offences under this Act, the procedure prescribed in Chapter XXI of the Bharatiya
 Central Act 46 of 2023.
 Nagarik Suraksha Sanhita, 2023, for trial of summons-cases by Magistrate shall be followed.

Compounding
of offences.27. (1) The offences under this Act may be
compounded either before or after institution of the
prosecution under section 25 or on an application

made by the offender on payment of compounding fees as may be prescribed:

Provided that the offences of the same nature committed by the same offender for more than three occasions shall not be compoundable.

(2) If such compounding of offences is permitted before prosecution under sub-section (1), no further proceedings shall be taken against the offender in respect of such offence and the offender shall be deemed to have been discharged from the offence.

(3) If he was already prosecuted in the competent court, the Grievance Redressal Officer may file an application for withdrawal of the case before the competent court and such withdrawal shall have the effect of discharge / or acquittal, as the case may be under section 360 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

Submission of
Annual Returns
by the28. The aggregator / platform shall submit annual
returns to the Board electronically in such form as
may be prescribed.Submission of
Aggregator /
Platform.28. The aggregator / platform shall submit annual
returns to the Board electronically in such form as
may be prescribed.

Annual Report. 29. (1) The Board shall prepare a report every year of its activities under this Act during the year and submit the report to the State Government.

(2) The State Government shall, as soon as may be after the receipt of report under sub-section

(1), cause the same to be laid before each House of the State Legislature.

Appointment of Officers for effective enforcement of the Act.
30. The Government may appoint officers with such designations as it thinks fit for the purposes of this Act and may entrust to them such of the powers and functions under this Act as it may deem fit, for effective enforcement of the provisions of this Act, and the rules made thereunder.

Act to be in 31. The provisions of this Act shall be in addition to, addition to any other law. and not in derogation of, any other law for the time being in force.

Protection of action taken in good faith and bonafide belief.32. No suit, prosecution or other legal proceeding shall lie against any person for anything which is done in good faith and Bonafide belief or intended to be done in pursuance of this Act or any rule or order made thereunder.

Power to make 33. (1) The State Government may, by notification make rules after previous publication for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:

(i) The time, place and procedure for meetings of the Board as required under sub-section (1) of section 6.

- (ii) The rates of allowances for nominated members of the Board under sub-section(5) of section 6.
- (iii) The manner of registrations of aggregators/ platforms with the Board under subsection (1) of section 11.
- (iv) The manner of publishing of register of aggregators/platforms by the Board as per sub-sections (2) and (3) of section 11.
- (v) The procedure to seek information regarding automated monitoring and decision-making systems under subsection (1) of section 12.
- (vi) Sector specific occupational safety and health standards under section 15.
- (vii) The manner in which proper accounts, annual statements of accounts including balance sheet and other relevant records must be maintained under sub-section (1) of section 17.
- (viii) The date of submission of the audited report by the Board under sub-section (3) of section 17.
- (ix) The manner in which the monies of the Fund shall be kept under sub-section (6) of section 17.
- (x) Sums received from any other sources under clause (vi) of sub-section (1) of section 18.
- (xi) the manner of collection of welfare fund fee under sub-section (3) of section 19.

- (xii) The manner of deposit of the welfare fund fee by the aggregator/platform at end of each quarter under sub-section (4) of section 19.
- (xiii) The manner of recovery of due amount from aggregators etc., under sub-section (5) of section 19.
- (xiv) The form in which payment made to Gig and Platform workers and the welfare fund fee deducted shall be recorded on the Welfare Fund Fee Verification System (WFFVS) for each transaction under subsection (2) of section 20.
- (xv) The manner of disposal of the petition under sub-section (3) of section 21.
- (xvi) The manner of disposal of appeal under sub-section (3) of section 22.
- (xvii) The manner of the composition and procedure of the Internal Dispute Resolution Committee under sub-section (2) of section 23.
- (xviii)The manner of publishing of disclosure obligations under sub-section (3) of section 24.
- (xix) The manner of compounding under subsection (1) of section 27.
- (xx) The manner of submission of quarterly return by aggregator/platform under section 28.
- (xxi) Any other matter in addition to or ancillary thereto.

Power to make 34. regulations.

 e 34. The Board may make regulations to provide for the following matters under this Act,-

(1) The manner in which the aggregators / platforms shall provide the database of all Gig workers on boarded or registered with them to the board under sub-section (2) of section 10;

(2) The manner in which the latest data of all platform-based Gig workers engaged by aggregators/ platforms shall be shared as per sub-section (3) of section 10.

(3) Any other matter which the Board may deem fit to discharge the functions.

Power to
remove
difficulties.35. (1) If any doubt or difficulty arises in giving effect
to the provisions of this Act, the State Government
may, by order, in the Official Gazette, make such
provisions, not inconsistent with the provisions of this
Act, as appear to it to be necessary or expedient for
removing such doubt or difficulty:

Provided that no such order shall be made under this section after the expiry of a period of three years from the commencement of this Act.

(2) Every order made under this section shallbe laid, as soon as may be after it is made, beforeeach House of the State Legislature.

Power to amend36. The State Government may, by notification, add,Schedules.alter or omit any of the entries specified in Schedule-I and Schedule-II.

SCHEDULE I

[See clause (a) of sub-section (4) of section 1]

SERVICES PROVIDED BY AGGREGATORS

- 1. Ride sharing services.
- 2. Food and grocery delivery services.
- 3. Logistics services.
- e-Market place (both marketplace and inventory model) for wholesale/retail sale of goods and / or services Business to Business (B2B) / Business to Consumer (B2C).
- 5. Professional activity provider.
- 6. Healthcare.
- 7. Travel and hospitality.
- 8. Content and media services.
- 9. Any other goods and services provider platform.

SCHEDULE-II

[see section 23]

DISPUTES RAISABLE BY GIG AND PLATFORM WORKER

- Aggregator / platforms fails to communicate information sought by the gig worker regarding automated monitoring and decision-making systems under sub-section (1) of section 13;
- Aggregator / platforms terminates work on grounds not mentioned in the contract, in violation of sub-section (1) of section 14;
- Aggregator / platforms terminates work without notice, in violation of sub-section (2) of section 14;
- Aggregator / platforms fails to provide reasons for deductions in pay as provided for under section 15;
- 5. Aggregator / platforms fails to comply with sector specific reasonable working conditions as may be prescribed, under section 16.